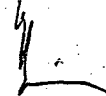


(10)

respondents within two weeks.

The added respondents will have six weeks time thereafter to file their reply.

Keep the case for reply and directing before the Registrar on 15.3.93 at Nagpur.


(V. D. Deshpande)
M(J,

(M. Y. Priolkar)
M(A)

15.3.93.

None for the applicant.

Mr. Ramesh Darda, Counsel for respondents.

Place the matter before the Registrar on 22-3-93.


(M. Y. PRIOLKAR)
M(A)


(M. S. DESHPANDE)
V.C.

(11)

Date: 22-3-93

None for the applicant.

Mrs. Thompson for Mr. R. Darda, Counsel on behalf of the respondents and prays for time to file reply.

Adjourned to 16-4-93 for filing reply and direction.

[Signature] m/3893
Roorkee.

Date: 16-4-93 Camp at Nagpur

Mr. M. M. Sudame proxy for Mr. Y. R. Singh for the applicants and Mr. R. Darda for the respondents.

Amendment has so far not been carried out to add the newly impleaded respondents. Counsel for the applicants may do so now. Notice be issued to the newly added respondents to file their reply within four weeks. Rejoinder if any within two weeks thereafter.

List for F.H. on 29.7.93.

[Signature]
(V. D. DESHMUKH)
m/27

[Signature]
(USHASAVARA)
m(A)

Amendment not carried out by the applicant till today. Hence notice not issued.

9/17

CAMP AT NAGPUR

PER TELEPHONE

DEL 28/9/93

For want of time, this matter is adjourned to week commencing from 13/9/93 for final hearing.

[Signature]
SECTION OFFICER.

12

OA.NO. 456/90

Dated: 15.9.93

Mr. Lokhande for the applicant states that he has no instructions. Shri Ramesh Darda for the respondents.

The application is dismissed in default of appearance of the applicant.

U. Savara
(USHA SAVARA)
M (A)

M.S. Deshpande
(M.S. DESHPANDE)
V.C.

order/Judgement despatched
to Applicant/Respondent(s)
on 14/10/93

8/22/10